

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) and (b). Necessary information is being collected and will be laid on the Table of the Lok Sabha shortly.

**Panchayat Elections in Delhi State**

**1644. Shri Awasthi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to hold fresh elections to the Panchayats in Delhi State in the near future;

(b) if so, when; and

(c) the reasons for the delay in holding the elections?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes. This will, however, be the first and not a fresh election under the Delhi Panchayat Raj Act, 1955.

(b) and (c). Certain amendments have to be made in the Delhi Panchayat Raj Act, 1955, and the Delhi Land Reforms Act, 1954 so as to bring them into conformity with each other. These amendments are at present under consideration and the elections will be held soon after the Acts have been amended.

**Embezzlement of Soldiers' Welfare Fund**

**1644-A. Dr. Ram Subhag Singh:** Will the Minister of Defence be pleased to state:

(a) whether Colonel Limaye, Station Commander of Delhi Area, is

involved in embezzlement of huge amounts of money of Soldiers' Welfare Fund; and

(b) if so, whether any action is being taken against him?

**The Deputy Minister of Defence (Shri Raghuramiah):** (a) It has been reported to Government that there are reasons to believe that ex-Col. R. H. Limaye, who was adm. Comdt. Delhi, has misappropriated a fairly large sum of money belonging to Regimental Funds, Welfare Funds, the Rampur Fund of the Station Headquarters and the Private Fund account of the Station Staff Officer, Red Fort.

(b) The officer is absconding and his whereabouts are not known since July 1956. The case has been handed over to the civil police and is being investigated by them.

12 hrs.

**PAPERS LAID ON THE TABLE**

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES ETC.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table a copy of each of the following statements showing the action by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (1) Supplementary Statement No. II . . . Second Session, 1957 of Second Lok Sabha.  
[See Appendix V, annexure No. 68]
- (2) Supplementary Statement No. III. . . First Session, 1957 of Second Lok Sabha.  
[See Appendix V, annexure No. 69]
- (3) Supplementary Statement No. V . . . Fifteenth Session, 1957 of First Lok Sabha.  
[See Appendix V, annexure No. 70]
- (4) Supplementary Statement No. VI . . . Fourteenth Session, 1956 of First Lok Sabha.  
[See Appendix V, annexure No. 71]
- (5) Supplementary Statement No. XIII . . . Thirteenth Session, 1956 of First Lok Sabha.  
[See Appendix V, annexure No. 72.]

**AMENDMENT TO MINERAL CONCESSION to lay on the Table under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a**

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** I beg copy of each of the following notifi-